

together with the Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1981, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India, Act, 1964.

(Placed in Library. See No. LT-3119/81).

ESTIMATES COMMITTEE

STATEMENT SHOWING REPLY OF GOVERNMENT

SHRI SONTOSH MOHAN DEV: (Silchar): I beg to lay on the Table Hindi and English versions of the Statement showing final reply of Government in respect of a recommendation included in Chapter-V of the Thirty-ninth Action Taken Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Railways (Railway Board)—Loss and Damage Claims on Indian Railways.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 17th December, 1981, adopted the following motion in regard to the Joint Committee of the Houses on the Criminal Law (Amendment) Bill, 1980:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a Member to the Joint Committee on the Bill further to amend the

Indian Penal Code, the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1872 in the vacancy caused by the retirement of Shri Leonard Solomon Saring from Rajya Sabha and resolves that Shri Leonard Solomon Saring be nominated to the said Joint Committee to fill the vacancy".

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 17th December, 1981, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, be further extended upto the last day of the Hundred and Twenty-first Session of the Rajya Sabha".

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 4th December, 1981:—

- (1) The Oil Industry (Development) Amendment Bill, 1981 ;
 - (2) The Beedi Workers Welfare Cess (Amendment) Bill, 1981.
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